

arrivals. However, the Government has already raised the basic customs duty on dry forms of NR from “20% or ₹ 30 per kg whichever is lower” to “25% or ₹ 30 per kg whichever is lower” from 30th April 2015 in order to protect domestic growers. The Government has also reduced the export obligation period to six months for NR imports from the date of clearance of each consignment under Advance Authorisation Scheme.

**Impact of ban on 700 Indian drugs
on India-EU FTA talks**

1931. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the European Union (EU) has suggested to India to discuss its ban on 700 Indian drugs as a separate issue so that stalled talks on Free Trade Agreement (FTA) can be resumed;

(b) if so, the response of the Ministry to the proposal; and

(c) what speedy steps the Ministry is taking to resolve the issue for mutual benefit to the EU and India?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The EU has suspended the market authorizations issued for about 700 generic medicines of various companies including some Indian and overseas countries, for which clinical tests (BA/BE studies) were conducted by an Indian company. The Government had at that time temporarily deferred resumption of the talks on Free Trade Agreement with EU.

(b) and (c) Currently India and EU are constructively engaged to sort out regulatory issues between the two countries and expand and strengthen technical co-operation on Good Manufacturing practices.

Cumulative FDI Inflow

1932. SHRI ANAND SHARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the amount of cumulative Foreign Direct Investment (FDI) in the years 2012-13, 2013-14 and 2014-15; and

(b) the FDI inflow in 2014-15 and the Foreign Portfolio Investment (FPI) and Foreign Institutional Investment (FII) component in the composite FDI received?